

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.7677 OF 2019

KHAN CHAND JAUHARI & ORS. ... APPELLANT(S)

VS.

LIFE INSURANCE CORPORATION OF INDIA
THROUGH ITS CHAIRMAN & ORS. ... RESPONDENT(S)

WITH

CIVIL APPEAL NO.7678 OF 2019

DEEPAK KUMAR MAURIS & ORS. ... APPELLANT(S)

VS.

LIFE INSURANCE CORPORATION OF INDIA & ORS. ... RESPONDENT(S)

O R D E R

On hearing learned counsel for the parties, we do not see that a case is made out for regularization, but these appellants having worked for a long period of time, they may be continued in a temporary status.

If the aforesaid requires some transfers to be made in view of the limitation of permanent vacancies, it would be open to the respondent to do so.

The civil appeals are dismissed. Pending applications stand disposed of.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[SURYA KANT]

New Delhi;
1st October, 2019.

ITEM NO.101

COURT NO.11

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).2268/2011

HASHMUDDIN & ORS.

Appellant(s)

VERSUS

LIFE INSURANCE CORPORATION OF INDIA & ORS.
(With appln.(s) for directions)

Respondent(s)

WITH

C.A. No.7676/2019 (III-A)
(With appln.(s) for directions)

C.A. No.4629/2011 (III-A)
(With appln.(s) for recall of the order, impleadment , directions
and permission to file annexure for exemption from filing O.T.)

C.A.No.2571/2013 (III-A)
(With appln.(s) for recall/modification of order and permission
to file additional documents)

C.A.No.7677/2019 (III-A)
(With appln. for directions)

C.A.Nos.4703-4735/2016 (IV-A)
(With appln. for directions)

W.P.(C) No.851/2016 (X)

C.A. No.7678/2019 (III-A)
(With appln. for exemption from filing O.T.)

Date : 01-10-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SURYA KANT

| | |
|------------------|---|
| For Appellant(s) | Mr. Pramod Swarup, Sr. Adv. Ms. Anjani Aiyagari, AOR |
| | Mr. R. Basant, Sr. Adv. Ms. Anjani Aiyagari, AOR |
| | Mr. Sanjay Parikh, Sr. Adv. Mr. Anurag Dubey, Adv. |

Ms. Anu Sawhney, Adv.
 Mr. Satpal Wadhwa, Adv.
 Mr. Pramod Kumar, Adv.
 For Mr. S.R. Setia, AOR

LIC Mr. Kailash Vasdev, Sr. Adv.
 Mr. Puneet Taneja, AOR
 Ms. Laxmi Kumari, Adv.

Ms. Divya Roy, AOR
 Mr. Surjeet Singh, Adv.
 Ms. Sneha Z. Masani, Adv.

Mr. Nitin Kumar Thakur, AOR

For Respondent(s)
 LIC Mr. Kailash Vasdev, Sr. Adv.
 Mr. Ashok Panigrahi, AOR
 Mr. Anmol Tayal, Adv.
 Mr. Nabab Singh, Adv.

Mr. Aniruddha P. Mayee, AOR
 Mr. K. Subba Rao, Adv.
 Mr. A. Rajarajan, Adv.

Dr. Nishesh Sharma, Adv.
 Mr. Anmol Chandan, Adv.
 Ms. Anil Katiyar, AOR

Mr. Sarvam Ritam Khare, AOR
 Mr. A.V. Rangam, AOR
 Mr. Chandra Bhushan Prasad, AOR

UPON hearing the counsel the Court made the following
 O R D E R

C.A.Nos.2268/2011, 7676/2019, 4629/2011 & 2571/2013 :

On hearing learned counsel for the parties, the only aspect which we are inclined to consider is whether time period spent by the appellants in a temporary status can be counted for pay fixation. We believe that since the time period, for which these appellants have worked with the respondent, was itself not really temporary as the period went on from about 6 to 16 years. Being a public sector enterprise in a social welfare State, the respondent may consider this issue sympathetically.

Learned counsel for the respondent seeks some time to

get the issue examined and revert back to the Court.

As prayed for, time is granted for the said purpose.
List for directions on 19.11.2019.

C.A.Nos.4703-4735/2016 :

List on 19.11.2019.

W.P.(C)No.851/2016 :

None has been appearing for the petitioner. On the last date, i.e., 21.8.2019, it was the same position. Even today, nobody has appeared.

The writ petition is dismissed. Pending application, if any, stands disposed of.

C.A.Nos.7677/2019 & 7678/2019 :

The civil appeals are dismissed in terms of the signed order.

(Beena Jolly)
Branch Officer

(Sarita Purohit)
AR-cum-PS

(Signed order in C.A.Nos.7677 & 7678 of 2019 is placed on the file)